

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 1880/2019 (II)

Crl.A. No. 1878/2019 (II)

Crl.A. No. 1879/2019 (II)

Date : 15-12-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Nischal Kumar Neeraj, AOR
Ms. Ritu Bhardwaj, Adv.
Ms. Divya, Adv.Mr. Sanjeev Malhotra, AOR
Mr. Sunil Kumar Singh, Adv.

For Respondent(s)

Mr. Ankit Goel, AOR
Mr. Abhinav S. Agarwal, Adv.UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented in all the matters.

Records received.

Four weeks time, is granted to learned counsel for appearing
parties, to file additional documents.After the expiry of said period, matters shall be processed
for listing before the Hon'ble Court as per rules.S.P.S. LALER
Registrar